

**In The Court of Smt. Priyanka Saikia, JMFC,**

**Sonitpur, Tezpur**

**Case No: C.R. 548/2022**

**Jahar Ali –vs- Samir Ali**

**04.11.2022**

Complainant is present along with his engaged counsel

Heard and perused.

A report has been received as called for.

Perused the report.

Upon perusal, it is reflected that on 24.08.2022, an ejahar was lodged by one Sahed Ali, son of Late Ruhul Amin of village- Koroiani Nepaligaon, PS-Tezpur and accordingly, a case has been registered vide Tezpur PS Case No.919/2022 under Sec.483, 326,325,427,34 of IPC relating to same incident. The place of occurrence as mentioned in the FIR and the place of occurrence as mentioned in the Complaint petition is same. The I.O. of the case ASI Golok Das has investigated the case after endorsement by the O.C. Tezpur P.S and the case has been charge-sheeted against the accused persons vide CS No.809/22 dated 30.09.2022.

It is also reflected from the complaint case that both cases arising out of same incident and between the same parties.

Complainant filed the instant case with a view that his case was not registered in connection with the ejahar.

Report was called from the concerned OC and it obvious from the report that the said ejahar was registered

and accordingly, charge-sheet was submitted vide CS No.809/22.

Considering all facts and circumstances, I have not found any reason to proceed further with the case and same shall be tried together with the police case as a Police case only.

Tag the complaint case with the Tezpur PS Case No.919/2022.